

ITEM NO.3

REGISTRAR COURT

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 2964-2967/2023

JYOTI NAGPAL & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH HOME DEPARTMENT SECRETARY &
ORS.Respondent(s)

IA No. 18844/2015 - EXEMPTION FROM FILING O.T.

IA No. 18840/2015 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

Crl.A. No. 2968-2969/2023 (II)

)

Date : 29-08-2024 These matters were called on for hearing today.

For Appellant(s)

Mr. Abhay Kumar, AOR
Mr. Tirupati G. Shahi, Adv.
Ms. Shagun Ruhil, Adv.
Mr. Karan Chopra, Adv.

For Respondent(s)

Mr. Rajat Singh, AOR
Mr. Aviral Saxena, Adv.
Mr. Sarthak Chandra, Adv.

Mr. Varinder Kumar Sharma, AOR

M/S. V. Maheshwari & Co., AOR
Mr. Nagendra Singh, Adv.
Mr. Namn Raj Singh, Adv.
Mr. Akash Choudhary, Adv.
Ms. Nandini Tomar, Adv.
Mr. K. Nagan Pillai, Adv.
Mr. V Maheshwari & Co, Adv.

contd...

UPON hearing the counsel the Court made the following
O R D E R

Crl.A. No. 2964-2967/2023

Respondent Nos.1 to 3 are granted four weeks' time, as last opportunity, for filing counter affidavit.

Original records have been received from the High Court as well as Trial Court.

At the end of the period aforesaid, whether counter affidavit is filed or not, Registry to process the matter for listing before the Hon'ble Court, as per rules.

Crl.A. No. 2968-2969/2023

Respondent No.1 is granted four weeks' time, as last opportunity, for filing counter affidavit, if any.

Service is complete on respondent No.2 but none has entered appearance.

Original records have been received from the High Court as well as Trial Court.

At the end of the period aforesaid, whether counter affidavit is filed or not, Registry to process the matter for listing before the Hon'ble Court, as per rules.

SUJATA SINGH
Registrar

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